

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.05/81

SCHEDULED ON 03.06.2014.

The Meeting No. 5/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 03.06.2014, was actually held on 25.06.2014 at 03:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri K.S. Sodhi, Assistant Director	MSME
3	Shri S.K. Bhatnagar, Deputy I.A.	MOS
4	Shri K.C. Raju, Deputy DGFT	DGFT
5	Shri Haradhan Das, FTDO	DGFT

Case No.: 11/8/80-ALC2/2011	Party Name: ANKIT FASTENERS PVT LTD.,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved																
HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011																	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/02014-TSW/1 dated 18.06.2014 as under:-																			
1. Name, quantity and net weight of export products at Sl. No. 1,2 & 3 may be specified as under:-																			
1	<table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export item name</th><th>Quantity (In Nos.)</th><th>Net Weight (Kgs.)</th></tr> </thead> <tbody> <tr> <td>1</td><td>Spacers made out of Titanium bars</td><td>95340</td><td>1048.74</td></tr> <tr> <td>2</td><td>Spacers made out of Aluminium bars</td><td>113210</td><td>1188.70</td></tr> <tr> <td>3</td><td>Bolts made out of Stainless Steel bars/Wires</td><td>31511</td><td>378.13</td></tr> </tbody> </table>	Sl. No.	Export item name	Quantity (In Nos.)	Net Weight (Kgs.)	1	Spacers made out of Titanium bars	95340	1048.74	2	Spacers made out of Aluminium bars	113210	1188.70	3	Bolts made out of Stainless Steel bars/Wires	31511	378.13		
Sl. No.	Export item name	Quantity (In Nos.)	Net Weight (Kgs.)																
1	Spacers made out of Titanium bars	95340	1048.74																
2	Spacers made out of Aluminium bars	113210	1188.70																
3	Bolts made out of Stainless Steel bars/Wires	31511	378.13																
2. Word 'relevant' may be prefixed with the description of import items at Sl. No. 1, 2 & 3.																			
3. Quantity of import item at Sl. No.1 may be allowed as 3072.8 Kgs. as 2.93 Kgs./Kg. content in export product at Sl. No. 1 after taking 50 % recovery from scrap.																			
4. Quantity of import item at Sl. No.2 may be allowed as 2924.2 Kgs. as 2.46 Kgs./Kg. content in export product at Sl. No. 2 after taking 50 % recovery from scrap.																			
5. Quantity of import item at Sl. No.3 may be allowed as 426.53 Kgs. as 1.128 Kgs./Kg. content in export product at Sl. No. 3 after taking clue from SION C-1765																			
RA may take suitable consequential action accordingly.																			

Case No.: 1/41/81-ALC2/2011	Party Name: XOL TECHNOLOGIES PVT LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:15.07.2014
Decision: NC observed that case is under examination at C&PC. The case stands deferred to			

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9/8/14

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

15.07.2014.

Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
3 HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:15.07.2014
Decision: NC observed that case is under examination at C&PC. The case stands deferred to 15.07.2014.			

Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
4 HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:15.07.2014
Decision: NC observed that case is under examination at C&PC. The case stands deferred to 15.07.2014.			

Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:15.07.2014
5 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:15.07.2014
6 Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/6 dated 18.06.2014 as under:- 1. Quantities of export products at Sl. No. 1 & 2 in Nos, also in addition to their weights. 2. Information in respect of Sl. No. 3, 4,5 & 11 of Standard Deficiency Format, export product wise. The case stands deferred to 15.07.2014.			

Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
7 HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:15.07.2014

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9/7/14

Director General of Foreign Trade
Ministry of Commerce
New Delhi

Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.

Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
8 HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.			

Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
9 HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 18.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.			

Case No.:33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
10 HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
11 HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 27.05.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.			

12 Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2014	Status:Deferred
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Handwritten signature and date: 9/7/14

हस्ताक्षर/हस्ताक्षर
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
एडमिन. भवन, नई दिल्ली
444008 BANGALORE, NEW DELHI

		03.06.2014	
HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:15.07.2014
Decision: NC observed that DIT has sent a D/L to the firm on 18.06.2014. But Reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.:23/4/81- ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:15.07.2014
13	Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.:44/4/81- ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
14	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013 Defer Date:15.07.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

Case No.:26/4/81- ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013
15	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(9)/2014-IPHW dated 19.06.2014 as under:- 1. Import item at S. No. 1 and 2 On net to net basis with accountability clause. 2. Import item at S. No. 3, 4 and 5 As applied for by the party with accountability clause on "NIL wastage" basis. RA may take suitable consequential action accordingly.		

16	Case No.:18/4/81- ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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Handwritten signature: HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:15.07.2014
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Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. A reminder has also sent to the firm on 09.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.

Case No.:19/4/81- ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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17	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:15.07.2014
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Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. A reminder has also sent to the firm on 09.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.

Case No.:21/4/81- ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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18	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:15.07.2014
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Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. A reminder has also sent to the firm on 09.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.

Case No.:35/4/81- ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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19	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:15.07.2014
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Decision: NC observed that case is under examination at C&PC. The case stands deferred to 15.07.2014.

Case No.:2/8/81- ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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20	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:15.07.2014
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Decision: NC observed that case is under examination at C&PC. The case stands deferred to 15.07.2014.

Case No.:8/14/81- ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
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हराधन दास/HARADHAN DAS
विदेश व्यापार निदेशक, अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
एन सी सी
Nayab BAWAN, NEW DELHI

HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at MOEF. The case stands deferred to 15.07.2014.			

Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
22 HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:15.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 17.06.2014 and the case is under their examination. The case stands deferred to 15.07.2014			

Case No.:4/14/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Rejected
23 HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	
Decision: NC observed that the firm has not submitted information in spite of several reminders. Therefore, NC decided to reject the case. RA may take suitable consequential action accordingly.			

Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
24 HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

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Case No.:27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/89/2013-PC-II dated 22.05.2014 as under:-			
Item to be Exported		Quantity	
Insulation Tube Hear Shrinkable		1.00 Meter	
Raw-material Recommended for Import		Quantity/ Kg	
Relevant Heat – Shrinkable Stress Control Tube		1.01 Meter	
RA may take suitable consequential action accordingly.			

26 Case No.:1/5/81-ALC2/2014	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
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भारत सरकार
व्यापार विभाग
भारतीय निर्यात-आयात नियंत्रण प्राधिकरण
नयाँ दिल्ली-110002

भारत सरकार
व्यापार विभाग
भारतीय निर्यात-आयात नियंत्रण प्राधिकरण
नयाँ दिल्ली-110002

भारत सरकार
व्यापार विभाग
भारतीय निर्यात-आयात नियंत्रण प्राधिकरण
नयाँ दिल्ली-110002

HQ File :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date:1110027515 06.06.2013	Defer Date:15.07.2014
Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send E-mail to RA for hard copy of application. The case stands deferred to 15.07.2014.			

Case No.:12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
27 HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DOT. The case stands deferred to 15.07.2014.			

Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
28 HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.			

Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
29 HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DIT. The case stands deferred to 15.07.2014.			

Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Rejected
30 HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	
Decision: NC observed that firm has not replied to D/L dated 28.03.2014, reminder dated 13.05.2014, final reminder 05.06.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
31 HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:15.07.2014

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Handwritten text and stamp:
 Director General, Directorate of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

Decision: NC observed that case is under examination at MOS. The case stands deferred to 15.07.2014.

32	Case No.: 14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 06.05.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.				

33	Case No.: 16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 06.05.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.07.2014.				

34	Case No.: 24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 13.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.				

35	Case No.: 15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(74)/2014-ME dated 19.06.2014 as under:-				
- Detailed technical note on manufacturing process including the relevant flow sheet. - Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished. - Weight of each export product. - Size and specification including grade, composition, range, thickness etc of the items proposed for import. - Detailed calculation as to how the quantity of raw material proposed for import has been				

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विदेश व्यापार निदेशक
Foreign Trade Development
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
आणिज्य विभाग/Dept. of Commerce
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arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

6. Appendix 1A/Appendix 33 is not attached with the application. The same to be furnished.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

36	Case No.:25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(61)/2013-ME dated 23.06.2014 as under:- 1. Sl. No. 1 may be allowed, as applied, inclusive of 3.18% wastage. 2. Sl. No. 2 may be allowed, as applied, inclusive of 3.11% wastage. 3. Sl. No. 3 may be allowed, as applied, inclusive of 3.28% wastage. RA may take suitable consequential action accordingly.			

37	Case No.:32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:15.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

38	Case No.:40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Rejected
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	
	Decision: NC observed that firm has not replied to D/L dated 30.10.2013, reminder dated 19.12.2013, 09.05.2014, final reminder 03.06.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

39	Case No.:38/2/81-ALC2/2014	Party Name:LAPP INDIA PVT. LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
खलीफा भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00039/AM15/	RLA File :07/21/040/00357/AM14/	Lic.No/Date:0710097047 25.07.2013	Defer Date:15.07.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014			

Case No.:1/17/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
40 HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
41 HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:15.07.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014			

Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
42 HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

Case No.:3/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
43 HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date:3110060658 11.10.2013	Defer Date:15.07.2014
Decision: NC observed that case is under examination at C&PC. The case stands deferred to 15.07.2014.			

Case No.:21/2/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Approved
44 HQ File :01/81/050/00022/AM15/	RLA File :07/24/040/00170/AM14/	Lic.No/Date:0710099068 21.10.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/45 dated 18.06.2014 as under:-			

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DR. H. RADHAN DAS
Joint Secretary, Department of Foreign Trade
Ministry of Commerce
Government of India
New Delhi

1. Words "Annealed tinned copper conductor, 300V" may be suffixed with the description of export products at Sl. No. 1, 2, 6 & 7.
2. Words "Annealed tinned copper conductor, 2 Core, 300V" may be suffixed with the description of export product at Sl. No. 3.
3. Words "Annealed tinned copper conductor, 600V" may be suffixed with the description of export products at Sl. No. 4 & 5.
4. Quantity of import item at Sl. No. 1 (Copper Wire Rod/Bars) may be allowed as 2004.68 Kgs. on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 2(PVC compound) may be allowed as 2072.1 Kgs. on net to net basis as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.: 7/2/81- ALC2/2014	Party Name: MALHOTRA CABLES PVT LTD	Meet No/Date: 5/81- ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00008/AM15/	RLA File :05/24/040/00247/AM14/	Lic.No/Date: 0510370290 05.11.2013	Defer Date: 15.07.2014
45 Decision: NC observed that firm's reply has been forwarded to DIPP on 20.06.2014 and the case is under their examination. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.: 39/2/81- ALC2/2014	Party Name: SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date: 5/81- ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00040/AM15/	RLA File :07/24/040/00287/AM14/	Lic.No/Date: 0710100171 02.12.2013	
46 Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(43)2014-ME dated 30.05.2014 as under:- "Import may be allowed as applied inclusive of 2% wastage." RA may take suitable consequential action accordingly.			

Case No.: 4/26/81- ALC2/2013	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 5/81- ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00480/AM14/	RLA File :03/95/040/00499/AM14/	Lic.No/Date: 0310761605 12.12.2013	Defer Date: 15.07.2014
47 Decision: NC noted that comments of MOS received vide U.O. No. 2(8)/2014-TW dated 17.06.2014 is as under:- It may be noted that import of seconds, surplus ex stock LOT Cold Rolled Stainless Steel Coils wide coils/strips cannot be permitted for production of end product under consideration. However, prime quality Cold Rolled Stainless Steel strips may be permitted on receipt of the following clarifications:			

Handwritten signature: 11/7/14
 Stamp: **हरीश चंद्र/SHARADHAN DAS**
 विदेश व्यापार निदेशक अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 माण्डवी रोड, नई दिल्ली
 Mandvi Road, New Delhi

1. Thickness (0.2 MM to 5.00 MM) wise grade wise (304/304L) width of cold rolled stainless steel coils, wide coils, strips (Prime) to be imported.
2. Thickness (0.01 MM to 1.40 MM) wise grade wise (304/304L) width of cold rolled stainless steel strips to be exported.

The case stands deferred to 15.07.2014.

48	Case No.: 60/2/81-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00061/AM15/	RLA File :03/95/040/00701/AM14/	Lic.No/Date: 0310762315 18.12.2013	Defer Date:15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014			

49	Case No.: 64/2/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00065/AM15/	RLA File :03/94/040/00762/AM14/	Lic.No/Date: 0310762305 18.12.2013	Defer Date:15.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014			

50	Case No.: 40/2/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00041/AM15/	RLA File :03/95/040/00706/AM14/	Lic.No/Date: 0310763390 26.12.2013	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/51 dated 18.06.2014 as under:- 1. Detailed calculations for the requirement of import items, supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input, per KM of export product. 4. Specific use of import items at Sl. No. 4, 7 & 10 and detailed calculations/basis for their quantities. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

51	Case No.: 36/2/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 5/81-ALC2/2014	Status: Deferred
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार संचालन विभाग
Directorate General of Foreign Trade
प्रादेशिक विभाग/Dept. of Commerce
राज्य शाखा
Mumbai

		03.06.2014	
HQ File :01/81/050/00037/AM15/	RLA File :03/95/040/00783/AM14/	Lic.No/Date:0310763662 30.12.2013	Defer Date:15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/52 dated 18.06.2014 as under:- 1. Detailed calculations for the requirement of import item, supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input, per KM of export product. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

52	Case No.: 59/2/81-ALC2/2014 HQ File :01/81/050/00060/AM15/	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD. RLA File :03/95/040/00752/AM14/	Meet No/Date:5/81-ALC2/2014 03.06.2014 Lic.No/Date:0310764005 01.01.2014	Status: Deferred Defer Date:15.07.2014
Decision: NC observed that case is under examination at DIT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.				

53	Case No.: 58/2/81-ALC2/2014 HQ File :01/81/050/00059/AM15/	Party Name:UNIVERSAL EXTRUSIONS RLA File :03/95/040/00788/AM14/	Meet No/Date:5/81-ALC2/2014 03.06.2014 Lic.No/Date:0310764302 02.01.2014	Status: Approved
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(49)/2014-ME dated 03.06.2014 as under:- "There is an existing SION (C-3) for the export product and the norms may be fixed as per the SION. Hence, the import may be allowed as 30900 Kg inclusive of 3% wastage." RA may take suitable consequential action accordingly.				

54	Case No.: 20/2/81-ALC2/2014 HQ File :01/81/050/00021/AM15/	Party Name:HIGHTEMP FURNACES LIMITED RLA File :07/24/040/00296/AM14/	Meet No/Date:5/81-ALC2/2014 03.06.2014 Lic.No/Date:0710101166 07.01.2014	Status: Deferred Defer Date:15.07.2014
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Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA for hard copy of the application. The case stands deferred to 15.07.2014

55	Case No.: 6/2/81-ALC2/2014	Party Name:DELITE ENGINEERS PVT LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	Defer Date:15.07.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.				

56	Case No.: 9/2/81-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00010/AM15/	RLA File :03/95/040/00815/AM14/	Lic.No/Date:0310766050 13.01.2014	Defer Date:15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(63)/2014-ME dated 17.06.2014 as under:-				
1. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. 2. Detailed technical note on manufacturing process including the relevant flow sheet.				
The case stands deferred to 15.07.2014.				

57	Case No.: 25/2/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00026/AM15/	RLA File :34/24/040/00251/AM14/	Lic.No/Date:3410039003 13.01.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/58 dated 18.06.2014 as under:-				
1. Taking clue from SIONs at Sl. No. C-1289 & C-1292, quantities of import items may be allowed as under: (i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1. (ii) Total Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1011.39 MT as 1.05 MT/MT. content in the export products. (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 4091.21 Kgs. (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 1926.2 Kgs inclusive of 5 % wastage. (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 1678.2 Kgs inclusive of 5 % wastage. (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 17228 Kgs. inclusive of 5 % wastage. (vi) Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports.				

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विदेश व्यापार विभाग
Foreign Trade Department
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
महानिदेशक विभाग/Deptt. of Commerce
एन.एच. 8, शाहजहाँ, नई दिल्ली
N.H. 8, Shahjahan, New Delhi

RA may take suitable consequential action accordingly.

Case No.:57/2/81-ALC2/2014	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00058/AM15/	RLA File :03/95/040/00773/AM14/	Lic.No/Date:0310766027 13.01.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/59 dated 18.06.2014 as under:- 1. Description of export product may be kept as "Stainless Steel Assorted Bowls and Cover AISI 201 material" 2. Words "of relevant thickness" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 107.5 MT inclusive of 7.5 % wastage as claimed by the applicant. RA may take suitable consequential action accordingly.			

Case No.:31/2/81-ALC2/2014	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00032/AM15/	RLA File :05/24/040/00356/AM14/	Lic.No/Date:0510376167 15.01.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(7)/2014-TW dated 04.06.2014 as under:- "As per the standard SION at C-514, 1200 Kg non alloy steel melting scrap is allowed against 1000 Kg export of TMT bars. However, the applicant has requested to allow 1160 Kg non-alloy steel melting scrap against 1000 Kg export of MS TMT Bars. Since the quantity of Non-alloy steel melting scrap is less than the standard norm, Ministry of Steel recommends 9320.139 MT Non-alloy Steel Melting Scrap against export of 8000 MT M.S TMT Bars." RA may take suitable consequential action accordingly.			

Case No.:34/2/81-ALC2/2014	Party Name:PANACHE ALUMINIUM EXTRUSIONS PVT LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00035/AM15/	RLA File :03/95/040/00823/AM14/	Lic.No/Date:0310766215 15.01.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(47)/2014-ME dated 03.06.2014 as under:- "There is an existing SION (C-3) for the export product and the norms may be fixed as per the SION. Hence, the import may be allowed as 51510 Kg inclusive of 1% wastage." RA may take suitable consequential action accordingly.			

Case No.:67/2/81-ALC2/2014	Party Name:EFACEC C & S MV COMPONENTS	Meet No/Date:5/81-ALC2/2014	Status:Deferred
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Handwritten signature: 9/7/14
 Stamp: H. RADHAKRISHNAN, Director General of Foreign Trade, Ministry of Commerce, Government of India.

	PVT.LTD.	03.06.2014	
HQ File :01/81/050/00068/AM15/	RLA File :31/83/040/00196/AM14/	Lic.No/Date:3110062133 15.01.2014	Defer Date:15.07.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

Case No.: 8/2/81- ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00009/AM15/	RLA File :05/24/040/00373/AM14/	Lic.No/Date:0510376406 17.01.2014	
62	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/63 dated 18.06.2014 as under:- "Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. " RA may take suitable consequential action accordingly.		

Case No.: 35/2/81- ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:15.07.2014
63	Decision: NC observed that case is under examination at MOEF. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.: 65/2/81- ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00066/AM15/	RLA File :03/94/040/00391/AM14/	Lic.No/Date:0310766731 17.01.2014	Defer Date:15.07.2014
64	Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.: 61/2/81- ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Deferred
65	HQ File	RLA File	Lic.No/Date:0310767091 Defer

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हराधन दास HARADHAN DAS
विदेश व्यापार निदेशक अधिकारी
Foreign Trade Advisor
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
राज्य शासन, नई दिल्ली
पुनः प्रेषित, 15.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2014-TSW(B)/ dated 16.06.2014 as under:-

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2014-TSW(B)/ dated 16.06.2014 as under:-

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Decision: NC noted that comments of DHI received vide U.O. No. 3(58)/2014/TSW(B)/ dated 23.05.2014 is as under:

125 MVAR, 3-phase, 420 KV Bus Reactor with MS Tank & Transformer Oil-1
No. (net weight 1,96,000 kg.)

Sl. No.	Import Items	Quantity recommended
1.	CRGO Steel Sheet in Coil	69407 Kg. with 5% wastage.
2.	Copper Wire Rods	14430 Kg. with 1% wastage.
3.	PCB	1800 Kg. with 5% wastage.
4.	TOBS	51500 kg. with 5% wastage.
5-10.	Components	Net-to-net basis.

However, NC also decided to check whether it is a case of physical export/ Deemed export. In

ort/ Deemed export. In

case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Case No.:22/2/81-ALC2/2014	Party Name:EXCEL PAR ELECTRONICS PVT.LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00023/AM15/	RLA File :07/24/040/00374/AM14/	Lic.No/Date:0710101520 22.01.2014	
68 Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(81)/2014/TSW(B)/ dated 16.06.2014 as under:- "Since the laminations are finished components required for the manufacture of transformer core, the import of laminations are recommended @ 1 kg./kg. content in the export product." RA may take suitable consequential action accordingly.			

Case No.:91/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
69 HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 03.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.			

Case No.:52/2/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
70 HQ File :01/81/050/00053/AM15/	RLA File :03/95/040/00843/AM14/	Lic.No/Date:0310767565 23.01.2014	Defer Date:15.07.2014
Decision: NC observed that case is under examination at MOS. The case stands deferred to 17.06.2014.			

Case No.:47/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00048/AM15/	RLA File :03/94/040/00292/AM14/	Lic.No/Date:0310767760 24.01.2014	Defer Date:15.07.2014
71 Decision: NC noted taht comments of DHI vide U.O. No. 3(78)/2014/TSW(B)/ dated 16.06.2014 as under:- "It is observed that the firm has proposed to import basic raw materials required for the manufacture of 80 MVAR, 420 KV, 3-phase shunt reactor. It is stated in this context that this office had already recommended norm for the same export product covered in AA No. 0310632382 dated 23.05.2011. Subject authorization may therefore be ratified on repeat basis."			

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9/7/14

हस्ताक्षर किये गए हैं
विदेशी व्यापार निदेशक/अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार, सहायक निदेशक
Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
राज्य शाखा, नई दिल्ली
Udayan Bhawan, New Delhi

However, it is decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Case No.: 66/2/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date: 0310767749 24.01.2014	Defer Date:15.07.2014
72 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.: 11/2/81-ALC2/2014	Party Name: DIGI DRIVES P.LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00012/AM15/	RLA File :05/23/040/00422/AM14/	Lic.No/Date: 0510377238 27.01.2014	Defer Date:15.07.2014
73 Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

Case No.: 5/2/81-ALC2/2014	Party Name: HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00006/AM15/	RLA File :05/23/040/00396/AM14/	Lic.No/Date: 0510377385 28.01.2014	
74 Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(79)/2014/TSW(B)/ dated 16.06.2014 as under:- "It is observed that the firm has proposed to import various components required for the manufacture Portable Generator Set and IC Engine. Since the firm has proposed to import components on net-to-net basis under GN-4 for engineering products, ratification of above AA is recommended." RA may take suitable consequential action accordingly.			

Case No.: 37/2/81-ALC2/2014	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00038/AM15/	RLA File :07/24/040/00386/AM14/	Lic.No/Date: 0710101684 28.01.2014	Defer Date:15.07.2014
75 Decision: NC observed that case is under examination at C&PC. The case stands deferred to			

Handwritten signature and date: 9/7/14

हस्ताक्षर: HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
मणिलय विभाग/Dept. of Commerce
नयाँ दिल्ली, नई दिल्ली
New Delhi

15.07.2014.

76	Case No.: 51/2/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00052/AM15/	RLA File :03/94/040/00798/AM14/	Lic.No/Date: 0310768199 28.01.2014	Defer Date: 15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.				

77	Case No.: 26/2/81-ALC2/2014	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00027/AM15/	RLA File :34/24/040/00259/AM14/	Lic.No/Date: 3410039133 29.01.2014	Defer Date: 15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/78 dated 18.06.2014:- - Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. - Specific use of import item at Sl. No. 4 in the export product and basis for its quantity. The case stands deferred to 15.07.2014.				

78	Case No.: 1/26/81-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00477/AM14/	RLA File :07/24/040/00384/AM14/	Lic.No/Date: 0710101784 30.01.2014	Defer Date: 15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(77)/2014-ME dated 19.06.2014:- - Detailed technical note on manufacturing process including the relevant flow sheet. - Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished. - Weight of each export product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Size and specification including grade, composition, range, thickness etc of the items proposed for import. - Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.				

11/7/14

हरमन दास/HARADHAN DAS
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
महोदय विभाग, जल विभाग
नया रास्ता, नया रास्ता

The case stands deferred to 15.07.2014.

79	Case No.:14/2/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00015/AM15/	RLA File :02/24/040/00159/AM14/	Lic.No/Date:0210199529 30.01.2014	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.				

80	Case No.:43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	Defer Date:15.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(67)/2014-ME dated 17.06.2014:-				
1. Weight and dimension of each export product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.				
The case stands deferred to 15.07.2014.				

81	Case No.:55/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00056/AM15/	RLA File :05/23/040/00395/AM14/	Lic.No/Date:0510377601 30.01.2014	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.				

82	Case No.:70/2/81-ALC2/2014	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Approved
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हस्ताक्षर
9/7/14

हस्ताक्षर द्वारा/HARADHAN DAS
विदेश व्यापार निदेशक अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
एच.डी.एस. नई दिल्ली
H.D.S. New Delhi

HQ File :01/81/050/00071/AM15/	RLA File :02/24/040/00184/AM14/	Lic.No/Date:0210199540 30.01.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/83 dated 18.06.2014 as under:- 1. Taking clue from SIONs C-1185 & C-1189, quantity of import item may be allowed as 19850 Kgs. as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.: 85/2/81-ALC2/2014	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00086/AM15/	RLA File :07/24/040/00360/AM14/	Lic.No/Date:0710101787 30.01.2014	
83 Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/84 dated 18.06.2014 as under:- Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0710091297 dated 11.10.2012 ratified in Norms Committee Meeting No. 18/81 dated 19/11/2013. RA may take suitable consequential action accordingly.			

Case No.: 13/2/81-ALC2/2014	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00014/AM15/	RLA File :05/24/040/00396/AM14/	Lic.No/Date:0510378048 03.02.2014	Defer Date:15.07.2014
84 Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(80)/2014/TSW(B)/ dated 13.06.2014:- 1. End use of import item No. 9- & 10 in the manufacturing process along with process flowchart. 2. Information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The case stands deferred to 15.07.2014.			

Case No.: 15/2/81-ALC2/2014	Party Name: VINEY CORPORATION PVT. LTD.	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
HQ File :01/81/050/00016/AM15/	RLA File :05/24/040/00337/AM14/	Lic.No/Date:0510378011 03.02.2014	Defer Date:15.07.2014
85 Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(83)/2014/TSW(B)/ dated 13.06.2014:- 1. Information as per Sl. No. 11 of SDL for each export product separately. The case stands deferred to 15.07.2014.			

Handwritten signature and date: 9/7/14

Handwritten signature and stamp: HARADHAN DAS, Foreign Trade Development Officer, Directorate General of Foreign Trade, Ministry of Commerce, Govt. of India, New Delhi.

86	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

Case No.:29/2/81- ALC2/2014	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00030/AM15/	RLA File :03/94/040/00941/AM14/	Lic.No/Date:0310768897 03.02.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/88 dated 18.06.2014 as under:-

- Words “containing 104546 Kgs. of Cold Rolled Stainless Steel Circles Grade 201” may be suffixed with the description of export product at Sl. No. 1.
- Words “containing 90910 Kgs. of Cold Rolled Stainless Steel Circles Grade 410” may be suffixed with the description of export product at Sl. No. 2.
- Word “Width” given in the description of import items at Sl. No. 1 & 2 may be amended to “Diameter”.
- Words “of relevant thickness” may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 115000 Kgs. & 100000 Kgs. respectively as 1.10 Kgs./Kg. content in the export products.
- Import items at Sl. No. 3, 4 & 5 may be allowed within 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

88	Case No.:84/2/81-ALC2/2014	Party Name:ANANDSONS OVERSEAS TRADING PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00085/AM15/	RLA File :03/94/040/00827/AM14/	Lic.No/Date:0310768920 03.02.2014	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/89 dated 18.06.2014:-			
	1. Process of manufacture of different export items (Copper strips, Copper Flats, Copper Rods & Copper Busbars) from each import item namely copper Cathodes, Copper Scrap & Cooper Wire Rod with wastage claimed at each stage of manufacture.			
	2. Difference in export item “Copper Rods” and import item “Copper wire rod 8mm”			
	The case stands deferred to 15.07.2014.			

89	Case No.:27/2/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510378408	Defer

:01/81/050/00028/AM15/ :05/23/040/00462/AM14/ 05.02.2014 Date:15.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/90 dated 18.06.2014:-

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, Export product wise.
2. Quantity of import item at Sl. No. 12 & 26 in Sq. Meters.
3. Detailed calculations/basis for the quantities of import items, at Sl. No 7 to 13, 21 to 27 & 29 supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Case No.:10/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00011/AM15/	RLA File :05/23/040/00441/AM14/	Lic.No/Date:0510378553 06.02.2014	Defer Date:15.07.2014
90	Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.:46/2/81-ALC2/2014	Party Name:AICHELIN UNITHERM HEAT TREATMENT SYSTEMS I.P.LTD	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00047/AM15/	RLA File :31/83/040/00218/AM14/	Lic.No/Date:3110062467 07.02.2014	Defer Date:15.07.2014
91	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(70)/2014/TSW(B)/ dated 11.06.2014:- 1. Information as per Sl. No. 11 of SDL for each export product separately. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.:50/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310769768	Defer

Handwritten signature and date: 9/7/14

Handwritten signature and stamp: HARADHAN DAS, Director General of Foreign Trade, Ministry of Commerce, New Delhi. The stamp also includes the text 'Director General of Foreign Trade' and 'Ministry of Commerce'.

:01/81/050/00051/AM15/	:03/94/040/00913/AM14/	07.02.2014	Date:15.07.2014
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Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

93	Case No.:71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:15.07.2014
	Decision: NC observed that case is under examination at MOEF. The case stands deferred to 15.07.2014.			

94	Case No.:74/2/81-ALC2/2014	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00075/AM15/	RLA File :56/24/040/00013/AM14/	Lic.No/Date:5610003688 07.02.2014	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MOS vide U.O. No. 2(9)/2014-TW dated 23.06.2014:- “The firm may be asked to furnish the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA.” The case stands deferred to 15.07.2014.			

95	Case No.:83/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00084/AM15/	RLA File :10/24/040/00070/AM14/	Lic.No/Date:1010056919 11.02.2014	Defer Date:15.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.07.2014.			

96	Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:15.07.2014
	Decision: NC observed that case is under examination at DOT. The case stands deferred to 15.07.2014.			

97	Case No.:69/2/81-	Party Name:JINDAL	Meet No/Date:5/81-	Status:Deferred
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Date: *9/7/14*

Official stamp: *ANAN DAS*
Foreign Trade Development Officer
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

ALC2/2014	(INDIA) LIMITED	ALC2/2014 03.06.2014	
HQ File :01/81/050/00070/AM15/	RLA File :02/24/040/00160/AM14/	Lic.No/Date:0210199950 12.02.2014	Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

Case No.:4/2/81- ALC2/2014	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00005/AM15/	RLA File :05/23/040/00470/AM14/	Lic.No/Date:0510379327 13.02.2014	
98	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(67)/2013/TSW(B)/ dated 09.06.2014 as under:- 1. Total net weight of export product may be indicated in the authorization as 123008 kg. in addition to quantity in meters. 2. Quantity of import item may be allowed as applied for (88702 kg.) including 1% wastage. RA may take suitable consequential action accordingly.		

Case No.:12/2/81- ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
99	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014
		Defer Date:15.07.2014	
Decision: NC observed that case is under examination at DOT. The case stands deferred to 15.07.2014.			

Case No.:45/2/81- ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
100	HQ File :01/81/050/00046/AM15/	RLA File :04/24/040/00256/AM14/	Lic.No/Date:0410155212 14.02.2014
		Defer Date:15.07.2014	
Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

Case No.:92/2/81- ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
101	HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date:0810128877 14.02.2014
		Defer Date:15.07.2014	

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 Foreign Trade Development Officer
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India

Decision: NC decided to forward a copy of reply received from the firm to DIPP for their examination. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

102	Case No.: 87/2/81-ALC2/2014	Party Name: UM CABLES LTD.,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00088/AM15/	RLA File :03/95/040/00898/AM14/	Lic.No/Date: 0310770855 18.02.2014	Defer Date: 15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

103	Case No.: 44/2/81-ALC2/2014	Party Name: DIANA METALS	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00045/AM15/	RLA File :04/24/040/00261/AM14/	Lic.No/Date: 0410155395 19.02.2014	Defer Date: 15.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

104	Case No.: 54/2/81-ALC2/2014	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00055/AM15/	RLA File :04/24/040/00262/AM14/	Lic.No/Date: 0410155389 19.02.2014	Defer Date: 15.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

105	Case No.: 32/2/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00033/AM15/	RLA File :04/24/040/00250/AM14/	Lic.No/Date: 0410155407 20.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(65)/2014/TSW(B)/ dated 09.06.2014 as under:- “It is observed that in all the above authorization the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3-phase dry type transformer. Since all the above proposal involve import of components, these proposals under GN-4 for engineering products, ratification of above AA is recommended.” RA may take suitable consequential action accordingly.			

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 Stamp: **UDYOG BHAWAN**, New Delhi
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

106	Case No.: 33/2/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00034/AM15/	RLA File :04/24/040/00251/AM14/	Lic.No/Date: 0410155410 20.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(65)/2014/TSW(B)/ dated 09.06.2014 as under:- “It is observed that in all the above authorization the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3-phase dry type transformer. Since all the above proposal involve import of components, these proposals under GN-4 for engineering products, ratification of above AA is recommended.” RA may take suitable consequential action accordingly.			

107	Case No.: 56/2/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00057/AM15/	RLA File :04/24/040/00252/AM14/	Lic.No/Date: 0410155408 20.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(65)/2014/TSW(B)/ dated 09.06.2014 as under:- “It is observed that in all the above authorization the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3-phase dry type transformer. Since all the above proposal involve import of components, these proposals under GN-4 for engineering products, ratification of above AA is recommended.” RA may take suitable consequential action accordingly.			

108	Case No.: 72/2/81-ALC2/2014	Party Name: DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00073/AM15/	RLA File :05/23/040/00445/AM14/	Lic.No/Date: 0510379889 20.02.2014	Defer Date: 15.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

109	Case No.: 77/2/81-ALC2/2014	Party Name: GRAVITA INDIA LTD.,	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00078/AM15/	RLA File :13/24/040/00053/AM14/	Lic.No/Date: 1310046183 20.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(44)2014-ME dated 30.05.2014 as under:- “Import maybe recommended as 1.027 Kg/Kg content in export product which was allowed in			

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Directorate General of Foreign Trade
Foreign Trade Development Officer
UDYOG BHAWAN, NEW DELHI

RA may take suitable consequential action accordingly.

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:01/81/050/00083/AM15/	:10/24/040/00078/AM14/	21.02.2014	Date:15.07.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

114	Case No.: 24/2/81-ALC2/2014 HQ File :01/81/050/00025/AM15/	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD., RLA File :05/23/040/00537/AM13/	Meet No/Date: 5/81-ALC2/2014 03.06.2014 Lic.No/Date: 0510380166 24.02.2014	Status: Deferred Defer Date:15.07.2014
Decision: NC observed that case is under examination at DOT. The case stands deferred to 15.07.2014.				

115	Case No.: 42/2/81-ALC2/2014 HQ File :01/81/050/00043/AM15/	Party Name: HAVELLS INDIA LTD. RLA File :05/23/040/00478/AM14/	Meet No/Date: 5/81-ALC2/2014 03.06.2014 Lic.No/Date: 0510380157 24.02.2014	Status: Deferred Defer Date:15.07.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.				

116	Case No.: 76/2/81-ALC2/2014 HQ File :01/81/050/00077/AM15/	Party Name: CENTURY INFRAPOWER P.LTD. RLA File :13/24/040/00054/AM14/	Meet No/Date: 5/81-ALC2/2014 03.06.2014 Lic.No/Date: 1310046204 24.02.2014	Status: Approved
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2014/TSW(B)/ dated 11.06.2014 as under:- "The application of the firm has been examined and it is observed that there are existing SION at Sl. No. C-324 & C-325 for the export product no. 1 & export product no. 2 respectively. Subject authorization may therefore be ratified under existing SION." RA may take suitable consequential action accordingly.				

117	Case No.: 86/2/81-ALC2/2014 HQ File :01/81/050/00087/AM15/	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD., RLA File :05/23/040/00265/AM13/	Meet No/Date: 5/81-ALC2/2014 03.06.2014 Lic.No/Date: 0510380165 24.02.2014	Status: Deferred Defer Date:15.07.2014
Decision: NC observed that case is under examination at DOT. The case stands deferred to 15.07.2014.				

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 Foreign Trade Development Officer
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi
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118	Case No.: 78/2/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00079/AM15/	RLA File :11/24/040/00009/AM14/	Lic.No/Date:1110027933 05.03.2014	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(63)/2014/TSW(B)/ dated 09.06.2014:- 1. Information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

119	Case No.: 89/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00090/AM15/	RLA File :05/23/040/00503/AM14/	Lic.No/Date:0510380927 05.03.2014	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/121 dated 18.06.2014:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Thickness of aluminium coil in export product has been indicated as 0.34 mm, whereas, in import item at Sl. No. 3 it has been indicated as 0.30 mm. The same may be clarified and its correct thickness may be indicated. 3. Detailed calculations for the quantities of import items at Sl. No. 2, 3 & 4. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

120	Case No.: 90/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00091/AM15/	RLA File :05/23/040/00502/AM14/	Lic.No/Date:0510380926 05.03.2014	Defer Date:15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/122 dated 18.06.2014:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Thickness of aluminium coil in export product has been indicated as 0.25 mm, whereas, in import item at Sl. No. 3 it has been indicated as 0.21 mm. The same may be clarified and its correct thickness may be indicated. 3. Detailed calculations for the quantities of import items at Sl. No. 2, 3 & 4. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a			

Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

121	Case No.: 2/2/81-ALC2/2014	Party Name: BILCARE LIMITED	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00003/AM15/	RLA File :31/83/040/00236/AM14/	Lic.No/Date: 3110062954 07.03.2014	Defer Date: 15.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/123 dated 18.06.2014:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Thickness of aluminium foil & lamination in export product. 3. Detailed calculations for the quantity of import item. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.			

122	Case No.: 28/2/81-ALC2/2014	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00029/AM15/	RLA File :04/24/040/00277/AM14/	Lic.No/Date: 0410156018 07.03.2014	Defer Date: 15.07.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 15.07.2014.			

123	Case No.: 30/2/81-ALC2/2014	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 5/81-ALC2/2014 03.06.2014	Status: Approved
	HQ File :01/81/050/00031/AM15/	RLA File :04/24/040/00276/AM14/	Lic.No/Date: 0410156019 07.03.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(7)/2014-IPHW dated 19.06.2014 as under:- 1. Import item at S. No. 2, 3 and 4 On net to net basis with accountability clause on 'Nil' wastage basis. 2. Import item at S. No. 1 As applied for by the party with accountability clause on "NIL" wastage basis. RA may take suitable consequential action accordingly.			

124	Case No.: 79/2/81-	Party Name: SUNDER	Meet No/Date: 5/81-	Status:
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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

ALC2/2014	IMPEX,PVT. LTD.	ALC2/2014 03.06.2014	Approved
HQ File :01/81/050/00080/AM15/	RLA File :05/24/040/00462/AM14/	Lic.No/Date:0510381172 07.03.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/126 dated 18.06.2014 as under:- 1. Words "of relevant thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 26.782 MT & 58.347 MT respectively as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:73/2/81- ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00074/AM15/	RLA File :34/24/040/00285/AM14/	Lic.No/Date:3410039465 10.03.2014	Defer Date:15.07.2014
125	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/127 dated 18.06.2014:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items. The case stands deferred to 15.07.2014.		

Case No.:75/2/81- ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Deferred
HQ File :01/81/050/00076/AM15/	RLA File :10/24/040/00085/AM14/	Lic.No/Date:1010057341 14.03.2014	Defer Date:15.07.2014
126	Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.		

Case No.:88/2/81- ALC2/2014	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status:Approved
HQ File :01/81/050/00089/AM15 /	RLA File :10/24/040/00084/AM14 /	Lic.No/Date:1010057343 17.03.2014	
127	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/22/2014-IPHW dated 10.06.2014 as under:- "Net-to-net basis with accountability clause."		

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA may take suitable consequential action accordingly.

128	Case No.: 41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date:15.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.07.2014.			

129	Case No.: 3/5/81-ALC2/2014	Party Name:SHREE GANESH METALS	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00153/AM15/	RLA File :33/24/040/00017/AM14/	Lic.No/Date:3310029313 25.03.2014	Defer Date:15.07.2014
	Decision: NC observed that application of the firm is received and the same was forwarded to MSME for examination. The case stands deferred to 15.07.2014.			

130	Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

131	Case No.: 96/2/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00097/AM15/	RLA File :07/24/040/00017/AM15/	Lic.No/Date:0710103658 22.04.2014	Defer Date:15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

132	Case No.: 4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status: Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date:15.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.			

	Case No.:2/5/81-ALC2/2014	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2014 03.06.2014	Status:Deferred
133	HQ File :01/81/050/00152/AM15/	RLA File :05/24/040/00071/AM15/	Lic.No/Date:0510386820 19.05.2014	Defer Date:15.07.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.07.2014.				

Offline Agenda Meeting No. 05/81 dated 03.06.2014

Sl. No. 36

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 05/81	F. No. 01/81/050/779/AM09/DES-II
Dated: 03.06.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore.

Decision: NC observed that firm has not replied to D/L dated 03.01.2014, reminder dated 15.05.2014, final reminder 02.06.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Sl. No. 37

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 05/81	F. No. 01/81/050/697/AM09/DES-II
Dated: 03.06.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710062589 dated 27.01.2009 issued form RA, Bangalore.

Decision: NC noted that Deficiency letter was issued on 03.01.2014 to the firm. A reminder has also sent to the firm on 15.05.2014, final reminder 02.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to grant 15 days more time to submit reply. The case stands deferred to 15.07.2014.

Sl. No. 38

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 05/81	F. No. 01/81/050/776/AM09/DES-II
Dated: 03.06.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2009/TSW(B)/ dated 04.04.2014 **(Copy enclosed)**. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Handwritten signature: Haan
9/7/14
Stamp: HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Sl. No. 39

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 05/81	F. No. 01/81/050/798/AM07/DES-II
Dated: 03.06.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bangalore.

Decision: NC noted that in its reply DHI has informed that previous record of this case is not available with them. Hence, NC decided to send full application again to DHI for comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Sl. No. 40

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 05/81	F. No. 01/81/050/419/AM09/DES-II
Dated: 03.06.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued form RA, Bangalore.

Decision: NC noted that Deficiency letter was issued on 03.01.2014 to the firm. A reminder has also sent to the firm on 15.05.2014, final reminder 02.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to grant 15 days more time to submit reply. The case stands deferred to 15.07.2014.

Sl. No. 41

CASE NO. AR-	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 05/81	F. No. 01/81/050/464/AM09/DES-II
Dated: 03.06.2014	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product "Dry Cell".

Decision: NC observed that firm has not replied to D/L dated 06.02.2014, reminder dated 15.05.2014, final reminder 02.06.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Sl. No. 42

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 05/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 03.06.2014	Advance Licence No. 0310622965 dated 23.03.2011.
	Request of M/s Savera Auto Comps (P) Ltd. for fixation of Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Handwritten signature: 9/7/14
 Stamped text:
 हरमन दास/HARMAN DAS
 निदेशक, विदेश व्यापार
 Foreign Trade Development Officer
 निदेशक, विदेश व्यापार
 Directorate General of Foreign Trade
 पाणिपत विभाग, नई दिल्ली
 110002

Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The case stands deferred to 15.07.2014.

Sl. No. 43

CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 05/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 03.06.2014	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The case stands deferred to 15.07.2014.

Sl. No. 44

CASE NO. AR-54	M/s. Stera Engineering India(P) Ltd.
Meeting No. 05/81	F.No.01/81/50/175/AM11/DES-II
Dated: 03.06.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0410116884 dated 01.09.2010.

Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Sl. No. 45

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 05/81	F.No.01/81/162/96/AM12/DES-II
Dated: 03.06.2014	Request for fixation of Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision: NC decided to grant Personal Hearing to the firm 15.07.2014 at 03.00 PM. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Sl. No. 46

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 05/81	F.No. 01/81/50/458/AM10/DES-II

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9/7/14

हराधन दास/HARADHAN DAS
विदेश व्यापार निरीक्षण अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निरीक्षण अधिकारी
Directorate General of Foreign Trade
प्राजिस्व विभाग/Dept. of Commerce
राजकोष भवन, नई दिल्ली
सं. 100/1/2014/14

Dated: 03.06.2014	Request for fixation of Norms in respect of Advance License No. 0510258401 dated 12.02.2010.
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Decision: NC noted that Deficiency letter was issued on 27.05.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.

Sl. No. 47

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 05/81	F.No. 01/81/50/459/AM10/DES-II
Dated: 03.06.2014	Request for fixation of Norms in respect of Advance License No. 0510258402 dated 12.02.2010.

Decision: NC noted that Deficiency letter was issued on 27.05.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.07.2014.

Sl. No. 48

CASE NO. AR-	M/s. Welspun Corp Limited
Meeting No. 05/81	F.No. 01/81/50/463/AM12/DES-II
Dated: 03.06.2014	Request for amendment of Ad-hoc Norms in respect of Advance License No. 3410032643 dated 20.12.2011.

Decision: NC pursued the points as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/48-A/R dated 18.06.2014 and after deliberations, NC decided that for the purpose of redemption of Advance Authorisation, the word "relevant grade" inserted by it earlier in the description of import item No. 1 may be deleted, subject to the condition that the firm shall submit documentary evidence to RA to the effect that they have imported "Non Alloy Steel Slabs" against this Advance Authorisation for the manufacture & export of "Non Alloy Steel Submerged Arc Welded Pipes with 3 Layer Polyethylene coating of 3.5 mm"
RA may take suitable consequential action accordingly.

Sl. No. 49

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 05/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 03.06.2014	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The case stands deferred to 15.07.2014.

Sl. No.50

हस्ताक्षर
9/7/14
हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार, सहायक निदेशालय
Directorate General of Foreign Trade
महानगर विभाग, सहायक निदेशालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

CASE NO. C-17	M/s. Paramount Communication Ltd., New Delhi
Meeting No. 05/81	F.No. 01/81/50/227/AM12/DES-II
Dated: 03.06.2014	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.08.2011

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/C-7 dated 18.06.2014.

1. Reasons for drastic changes in the quantities of import items, supported by changes in specifications of import items applied for and actually exported.
2. Actual list of export products giving specifications of each cable including conductor size, conductor /insulation/armouring/sheathing materials etc., voltage ratings and quantities of cables in Kms, conductor size wise.
3. Net weight of each Cable
4. Material balancing viz. net content of each imported and indigenous input, for each cable.
5. Tabular statement giving total requirement of each raw material, export product wise.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.07.2014.

Date:25.06.2014
Place:New Delhi

Haradhan Das
Foreign Trade Development Officer

हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
पणिका विभाग/Deptt. of Commerce
एनएच २५, नई दिल्ली
UNYED 25/06/2014, New Delhi